

(a) whether Government are aware of a successful transplantation of dog's eye into a blind man within 18 minutes' operation at Mosul in North Iraq; and

(b) if so, whether Government are considering to utilise this new invention to help blind people in India?

The Minister of Health (Dr. Sushila Nayar): (a) A publication appeared in an Iraqi newspaper about transplantation of a dog's eye into a blind man, but the specialists in eye diseases in Iraq have stated that such attempts have been under experiment since a century and a half but unfortunately none of them succeeded.

(b) Does not arise.

Spurious Drugs

2297. {
 Shri Umamath:
 Shri Yashpal Singh:
 Shri Bagri:
 Dr. P. Srinivasan:
 Shri Ram Eatan Gupta:
 Dr. E. Banerjee:
 Shri Subodh Hansda:
 Dr. P. N. Khan:
 Shri Ravindra Varma:
 Shri Vishwanath Pandey:
 Shri A. N. Vidyalkar:

Will the Minister of Health be pleased to state:

(a) whether Government would lay a statement on the Table detailing facts of freezing of Common Ampoules and spurious drugs in various States in the months of June and July, 1962, stating the names of State, name of the drug or Ampoules and the extent seized;

(b) whether the sources of these spurious manufacturers have been traced;

(c) if so, their names; and

(d) what action has been taken by the State Governments and the Central Government for a probe and to check their manufacture?

The Minister of Health (Dr. Sushila Nayar): (a) to (c). A statement de-

tailing facts of freezing of common Ampoules and spurious drugs in various States in the months of June and July, 1962 is laid on the Table of the House. [Placed in Library See No. LT-427/62].

(d) The Central Government have advised the State Drugs Control Authorities to prosecute the manufacturers and move the courts for confiscation of the seized stocks. The following actions have been taken by the different State Governments:

Andhra: Provisions under Section 32(3) of the Drugs Act were invoked in respect of 10 firms and immediate instructions were issued to the Drug Inspectors of the State to be alert in freezing the stocks and sending the samples to the Institute of Preventive Medicine, Hyderabad for analysis. All the District Medical Officers and the Superintendents of Government hospitals including private medical institutions were informed not to use the drugs manufactured by the 16 firms, the names of which were furnished by the Drugs Controller (India).

Bihar: The detailed reports in respect of drugs and ampoules seized during the month of July, 1962 are awaited. On receipt of the analytical reports from the Government Analyst necessary action against the persons concerned will be taken under the Drugs Act and the Rules thereunder.

Jammu and Kashmir: No action has been taken, as no complaints about the sale of such drugs have been received.

Madhya Pradesh: The State Government is examining the matter.

Madras: The sale of spurious drugs has been prevented by freezing and seizure of stocks held by the dealers in the State. The Government Medical officers have been warned. The Drugs Inspectors of the Districts have been alerted in the matter and the Government Analysts has been instructed to give top priority to the analysis of the spurious drugs.

Mysore: The Drugs Control Administration has been exercising vigilance in this matter and the Inspectorate staff have been further alerted in the matter.

Maharashtra: The State Government propose to take legal action against the defaulting firms in the State. The matter has also been reported to the authorities in West Bengal for further action against the manufacturers. As soon as the investigations are completed prosecution under the Drugs Act, 1940 will be instituted against all the persons concerned in that State.

Orissa: Samples of drugs have been sent to the analytical laboratory for tests. Further action will be taken on receipt of the report.

Punjab: Seized ampoules of distilled water have been kept under the custody of the Drugs Inspector and the position brought to the notice of the Drugs Controller (India) for taking necessary action against the manufacturers.

Rajasthan: The Drugs Controller, Rajasthan has already issued a circular to all Administrative officers of Hospitals in the State to send one sample of distilled water ampoules of each batch out of the supplies made by the approved suppliers for this year as well as last year to the various hospitals and dispensaries to the Government Analyst for analysis. The Drug Inspectors have been advised to check the stocks of various Chemists and Druggists to find out if they stock distilled water manufactured by certain unlicensed firms of West Bengal and if so they should seize the same and take samples thereof for analysis by the Government Analyst.

Kerala: All the spurious drugs have been frozen and the matter reported to the Drugs Controller (India) and the Drugs Licensing Officer, West Bengal. The Kerala State Government have appointed an Intelligence Branch attached to the Drugs Control Department and a full time Drug

Inspector incharge of this section for checking the manufacture, sale and distribution of spurious and substandard drugs.

West Bengal: A Commission is being set up for enquiring into the Drug manufacture in West Bengal with special reference to spurious drugs. So far prosecution has been instituted against one firm for manufacture of sub-standard drugs.

Himachal Pradesh. Necessary action in the matter will be taken on receipt of the result of the samples seized on the basis of reports in other States.

Tripura: Nil.

Delhi: The report of the Government Analyst has been received in one case which has been reported not of standard quality. A show cause notice is being issued to the firm from whom samples were taken. Action regarding rest will be taken on the receipt of the report of the Government Analyst.

Lacative Administration: Nil.

Manipur: Nil.

Measures to increase Agricultural Production

2298. Shri Basumatari: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that Government are considering to set up fertilizer factories in all States in order to supply fertilizers to farmers at cheaper rates;

(b) if so, what steps Government have taken to ensure the supply of irrigation water and better-quality seeds at cheaper rates to farmers; and

(c) what other facilities Government intend to give to agriculturists to increase their production through intensive cultivation on modern lines?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) Yes.

(b) The primary responsibility for implementation of irrigation schemes